

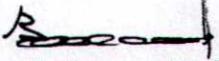
F.No. 01(05)/Circular/CESTAT/2017
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Date 28.08.2018

OFFICE ORDER

The Central Registry shall maintain a register for defective appeals with necessary entries therein with immediate effect.

The officer in-charge of the Central Registry shall issue the defect memo in the first instance. The defective appeals are to be put up to the Registrar for rectification/further orders. The dealing assistant shall make upto date entries in the register and keep the matter alive with a gap of maximum 3 weeks until the defects are rectified or appropriate orders are passed by the Bench/competent authority.


(Bineesh Kumar K. S.)
Registrar

Copy to:-

1. SPS to Hon'ble HOD, CESTAT, New Delhi.
2. Deputy Registrar (Judicial), CESTAT, New Delhi.
3. Central Registry, CESTAT, New Delhi.
4. Office Copy/website/office copy/Guard file.